

**A. SHANKAR NARAYANA
REGISTRAR (VIGILANCE)**



**HYDERABAD,
DT: 26 .07.2013.**

ROC.NO. 4738/2013-B.SPL.

Sir/Madam,

SUB: GENERAL ADMINISTRATION (SPF) DEPARTMENT – DISTRICT JUDGES - Filling up of two arising vacancies of Judicial Members in Andhra Pradesh Administrative Tribunal, Hyderabad - Willingness of eligible persons – Called for – Regarding.

REF: D.O. Letter 20601/SPF-A3/2013-5, dated 19.07.2013 from the Secretary to Government (Political) and Secretary to Government, (Ser. & HRM) I/C.

I am to state that the Secretary to Government (Political), in his letter referred to above has stated that the applications are invited from among all the District and Sessions Judges, those who are eligible officers for filling up of two arising vacancies of Judicial Members in Andhra Pradesh Administrative Tribunal, Hyderabad, duly prescribing proforma only in format as specified for the said two posts and copy of the said letter along with its enclosures are placed in the High Court Web site i.e., <http://hc.ap.nic.in>.

I am, therefore, directed to request you to circulate the letter of Secretary to Government (Political) along with its enclosures from among all the District and Sessions Judges working in the District/Unit, those who are eligible officers including Presiding Officers of Tribunals and Labour Courts and District and Sessions Judges on Other Duty working in your Districts/Units and who are willing, may download the copy of letter along with proforma for applying the said post from the High Court Web Site and submit their applications, directly to the High Court so as to reach the same on or before 16.08.2013 by FAX and SPEED POST.

Yours faithfully,

A. Shankar Narayana 26-7-13
REGISTRAR (VIGILANCE)

To

1. The Chief Judge, City Civil Court, Hyderabad
2. The Metropolitan Sessions Judge, Hyderabad
3. The Chief Judge, City Small Causes Court, Hyderabad
4. THE PRL. DISTRICT AND SESSIONS JUDGES:
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.
5. All the Presiding Officers of Tribunals and Labour Courts in the City of Hyderabad.
6. The District and Sessions Judges working on Other Duty in the State of A.P.

N. SIVA SANKAR, I.A.S.,
Secretary to Government (Political) &
Secretary to Govt. (Ser. & HRM) /c.



General Administration Department,
C-Block, 4th Floor, A.P. Secretariat,
Hyderabad - 500 022.
☎ : Off : +91-40-2345 3026
Fax : +91-40-2345 4055
e-mail : prlsecy_poll_gad@ap.gov.in

D.O. Letter No. 20601/SPF-A3/2013-5

Dated: 19-07-2013.

Section
13-SP1.

Dear Sri Shankar Narayana,

[Furnished to Registrar (General)]
* - S. Narayana
20-7-13

Sub:- General Administration (SPF) Department – Filling up of two arising vacancies of Judicial Members in A.P.A.T., Hyderabad – Willingness of eligible persons – Requested - Regarding.

I am to inform that the Andhra Pradesh Administrative Tribunal is constituted under Administrative Tribunals Act, 1985. Two vacancies will arise in Andhra Pradesh Administrative Tribunal by the end of September'2013, due to demitting of Office by two Judicial Members. The Selection Committee headed by the Hon'ble the Chief Justice, High Court of Andhra Pradesh, has decided to call for nominations for two posts of Judicial Members of Andhra Pradesh Administrative Tribunal from eligible officers.

2. I am to enclose herewith the copy of notification published in this regard.

3. I am to request you to circulate the notification among eligible officers of Judicial Services i.e., High Court Judges, District Judges, of Andhra Pradesh and also among eligible retired officers in the State and furnish applications in the format prescribed.

With Regards

Yours Sincerely,

(N.SIVA SANKAR)

To
Sri A. Shankar Narayana,
The Registrar (Vigilance), High Court of Andhra Pradesh
(in respect of District Judges).

**GOVERNMENT OF ANDHRA PRADESH
General Administration Department**

No.20601/SPF-A3/2013

dated:15-07-2013

Published on 18-07-2013.

NOTICE FOR APPOINTMENT

Applications are invited from eligible candidates to fill up one post of Administrative Member and two posts of Judicial Members in Andhra Pradesh Administrative Tribunal, Hyderabad.

I. Eligibility:

A. Eligibility criteria for the post of Administrative Member is as follows:

A person shall not be qualified for appointment:-

Unless he has held for at least two years the post of Secretary to the Government of India or any other post under the Central or State Government and carrying the scale of pay which is not less than that of a Secretary to the Government of India for at least two years or held a post of Additional Secretary to the Government of India for at least five years or any other post under the Central or State Government carrying the scale of pay which is not less than that of Additional Secretary to the Government of India at least for a period of five years:

Provided that the officers belonging to All-India Services who were or are on Central deputation to a lower post shall be deemed to have held the post of Secretary or Additional Secretary, as the case may be, from the date such officers were granted proforma promotion or actual Promotion whichever is earlier to the level of Secretary or

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Additional Secretary, as the case may be and the period spent on Central deputation after such date shall count for qualifying service for the purposes of this clause.

B. Eligibility criteria for the post of Judicial Member is as follows:

A person shall not be qualified for appointment as a Judicial Member:

unless, he is or qualified to be a Judge of a High Court or he has at least two years held the post of a Secretary to the Government of India in the Department of Legal Affairs or the Legislative Department including Member-Secretary, Law Commission of India or held a post of Additional Secretary to the Government of India in the Department of Legal Affairs and Legislative Department at least for a period of Five Years.

II. AGE:

The age of the applicant should be such that he / she has a reasonable tenure left in case he /she is selected (3 years of left over service in case of Administrative Member/ 4 years of left over service in case of Judicial Member). Applicants are eligible to hold the office of Administrative Member / Judicial Member till age of 65 years.

The cut off date for determining the eligibility under item I & II above shall be the date of this notification.

The applications / nominations (through cadre controlling authority in case of serving officers) should be submitted in the following proforma:

1. Name :
2. Father's name :
3. Date of Birth, place of birth and nativity :
4. Age as on the date of this notification :

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5. Educational qualifications :
6. The dates of entry into the scales:
- a. Corresponding to the scales of pay of an Additional Secretary to Government of India. : (In case of both Administrative & Judicial Members)
- b. Corresponding to the scale of pay of a Secretary to the Government of India. :
7. Whether belonging to Indian Legal Service, any Judicial Service of a State or Member of the Bar : (In case of Judicial Members only)
- (a) year of joining service
- (b) since when in Grade I of ILS (In case of ILS Officers)
8. Date of superannuation :
9. Present office and Residential address and telephone number – Office / Residence :
10. Details of posting with dates during last ten years:

Designation of the Post held	From	To	Nature of responsibilities	Remarks

11. In the case of Member of Bar :
- (a) Details of income earned during the last 3 Financial Years:
- (i) Financial Year 2010-2011
- (ii) Financial Year 2011-2012
- (iii) Financial Year 2012-2013
- (Copies of Income Tax returns should be attached)
- (b) Details of Registration with Bar :

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(c) Whether qualified for appointment as
High Court Judge as per Article
217 (2) of the Constitution :

12. Details of special knowledge and Experience with establishment matters and service laws (enclose a separate sheet) : (In case of both Administrative and Judicial Members)

13. Details of penalties imposed, if any, during the last 10 Years. :

Designation of the post held	From	To	Nature of alleged dereliction	Details of penalty

14. ACRs grading during immediate last 3 years in case of serving officers and the last 3 years immediately before the date of superannuation, in case of superannuated candidates. : (In case of Administrative Members only)

I certify that the above particulars furnished by me are correct.

Date:
Place:

Signature of the Applicant.

Further, in case of serving officer, the nominations should be sent by the Cadre Controlling Authority along with PARs, Vigilance clearance

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certificate and penalties imposed, if any, during the last 10 years. In case of retired officers, applying for their candidature the information at Sl.No. 6 (a) & 6 (b), 10, 12, 13 & 14 should be authenticated by the cadre controlling authority under whom he / she superannuated.

The applications completed in all respects should be received in this office latest by 5.00 PM of 02-09-2013. The completed applications should be submitted either by post or in person to the following address:

To
The Secretary to the Government (Services & HRM),
General Administration (SPF) Department,
5th Floor, "B" Block,
A.P. Secretariat,
Hyderabad -500022.

Incomplete applications shall be summarily rejected.

Sd/-

(N. SIVA SANKAR)
SECRETARY TO GOVERNMENT (POLITICAL) AND
SECRETARY TO GOVERNMENT (SER.&HRM) I/C.